

- (a) whether it is a fact that Kosi river is now being watched through satellite;
- (b) if so, the names of the agencies that are doing the job;
- (c) whether any data has come up suggesting risky flow of water in the months ahead and/or any embankments still needing repairs; and
- (d) if so, the action contemplated in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (d) National Remote Sensing Agency (NRSA), under the Department of Space, Government of India is collecting remote sensed photos periodically of the critical areas including river Kosi under the national programme. There is no information which suggests risk to the existing embankments.

#### **Central Ground Water Board (CGWB)**

2247. SHRI SYED AZEEZ PASHA: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the CGWB in association with the concerned State Governments makes periodical assessment of the availability of ground water in the country;
- (b) if so, whether the latest assessment made in this regard has shown that the level of ground water is depleting year after year in almost every State;
- (c) if so, the comparative figures of the last three assessments, State-wise;
- (d) whether some remedial steps have been proposed by CGWB to the States to raise the ground water table at the requisite level; and
- (e) if so, the details thereof and the strategy chalked out in consultation with the States in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (c) The Central Ground Water Board (CGWB) in association with State Governments carries out periodic assessment of the availability of ground water in the country. As per latest assessment made in year 2004, decline in the levels of ground water has been observed in certain parts of the country. State-wise details of ground water resource assessment as per last three assessments are given in the enclosed Statement (See below).

(d) and (e) The steps taken for augmentation of ground water recharge include, circulation of a Model Bill to States/UTs to facilitate ground water regulation and water harvesting for artificial recharge, circulation of a Master Plan on artificial recharge of ground water, implementation of schemes on repair, renovation and restoration of water bodies, implementation of a Scheme on demonstrative rain water harvesting and artificial recharge to ground water, implementation of a scheme on artificial recharge of ground water through dugwells.

**Statement**

*State-wise details of ground water resource assessment as  
per last three assessments*

in Billion Cubic Meter (BCM)

Sl.	States/Union No.	Replenishable Ground Water Resource		
		(1980)	Territories (1995)	(2004)
1	2	3	4	5
<b>States</b>				
1.	Andhra Pradesh	46.10	35.29	36.50
2.	Arunachal Pradesh	NA	1.44	2.56
3.	Assam	13.60	24.72	27.23
4.	Bihar	29.10	33.52	29.19
5.	Chhattisgarh	**	**	14.93
6.	Delhi	NA	0.29	0.30
7.	Goa	NA	0.22	0.28
8.	Gujarat	16.30	20.38	15.81
9.	Haryana	7.70	8.53	9.31
10.	Himachal Pradesh	NA	0.37	0.43
11.	Jammu and Kashmir	2.50	4.43	2.70
12.	Jharkhand	**	**	5.58
13.	Karnataka	13.70	16.19	15.93
14.	Kerala	10.50	7.90	6.84
15.	Madhya Pradesh	82.00	50.89	37.19
16.	Maharashtra	49.30	37.87	32.96
17.	Manipur	NA	3.15	0.38
18.	Meghalaya	NA	0.54	1.15
19.	Mizoram	NA	NA	0.04
20.	Nagaland	NA	0.72	0.36
21.	Orissa	19.50	20.00	23.09
22.	Punjab	14.00	18.66	23.78

1	2	3	4	5
23.	Rajasthan	14.30	12.71	11.56
24.	Sikkim	NA	NA	0.08
25.	Tamil Nadu	26.00	26.39	23.07
26.	Tripura	NA	0.66	2.19
27.	Uttar Pradesh	95.80	83.82	76.35
28.	Uttaranchal	**	**	2.27
29.	West Bengal	21.50	23.09	30.36
<b>Union Territories</b>				
1.	Andaman and Nicobar	NA	NA	0.330
2.	Chandigarh	NA	0.03	0.023
3.	Dadara and Nagar Haveli	NA	0.04	0.063
4.	Daman and Diu	NA	0.01	0.009
5.	Lakshadweep	NA	0.00	0.012
6.	Pondicherry	NA	0.03	0.160
GRAND TOTAL		461.90	431.89	433.017

Note: NA — Not Assessed

\*\* — States bifurcated

#### Percentage of irrigated land

2248. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the percentage of irrigated land in the country; and

(b) whether effort is being made to allot more funds to backward States to equalize the percentage of irrigated land in the States?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) As per the information received from Directorate of Economics and Statistics, Ministry of Agriculture, the percentage of net irrigated land is 43.38% of the net cropped area.

(b) Irrigation being a State subject, irrigation projects are conceived, planned and implemented by the respective State Governments as per their own priority. However, Government of India provides central assistance to the State Governments under various programmes namely Accelerated Irrigation Benefit Programme (AIBP), Command Area Development and Water Management (CAD and WM) and Repair, Renovation and Restoration of Water Bodies. As per the AIBP guidelines, new projects are included in the